

ing in the Attached and Subordinate Offices of the Ministry of Health and Family Welfare have been asked to exercise options up to 15-3-81 the date fixed by the Ministry of Finance for the purpose.

Memo from Purba Railway Engineering Kamgarh Union, Dhanbad Division

3361. SHRI A. K. ROY : Will the Minister of RAILWAYS be pleased to state :

(a) whether Government have received memorandum dated 29th January, 1981 from the Divisional Secretary, Purba Railway Engineering Kamgarh Union, Dhanbad Division regarding their service conditions and 24 point Charter of demands ; and

(b) if so, the action taken to redress each item of the demands ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) Yes.

(b) The Railway Administration has already initiated action to redress the grievances within the framework of the existing Rules and Regulations.

Foreign vehicles possessed by Foreign Embassies

3362. SHRI N. DENNIS : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the number of foreign countries possessing foreign vehicles in their Embassies in India as on date ;

(b) their value ; and

(c) the number of embassies who have disposed of their vehicles in India to private parties during the last three years ?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR) : (a) to (c). The information is not readily available but is being collected.

According to the present regulations on this subject, no vehicle imported duty-free by a foreign diplomatic mission is allowed to be sold in the open market to a non-privileged person. These duty-free vehicles can either be reexported, sold to another privileged person or sold to the State Trading Corporation of India according to the rules framed by the Ministry of External Affairs. The only exception is in the case of accidented/totally damaged vehicles which may be sold to the insurance company concerned if STC refuses to buy the vehicle in question.

Railway rates tribunal

3363. SHRI N. DENNIS : Will the Minister of RAILWAYS be pleased to state :

(a) whether a retired Chief Justice of a High Court has been appointed to the Railway Rates Tribunal ;

(b) if so, the details and the reasons thereof ; and

(c) the steps taken to secure the services of sitting judges for these appointments ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) Yes.

(b) Shri T. Ramaprasada Rao, retired Chief Justice of Madras High Court has been appointed for three years from 7-4-1980 on re-employment terms. The appointment has been made in terms of provisions in the Indian Railways Act, 1890.